

Central Administrative Tribunal  
Principal Bench

CP 341/2002  
OA 2539/2001.

New Delhi, this the 11th day of September, 2002.

Hon'ble Shri M.P.Singh, Member (A)  
Hon'ble Shri Shanker Raju, Member (J)

1. Rajender Prasad, S/o Shri D.D.Gaur  
R/o H.No.B-30, Chhatarpur,  
Ambedkar Colony, New Delhi.
2. Desh Raj, S/o Shri Ram Ratan  
R/o H.No.212, Vill. Zonepur  
New Delhi.
3. Mahender Singh, S/o Shri Bhajan Lal  
R/o Vill. Jonapur  
New Delhi.
4. Babu Raj, S/o Shri Ram Kishan  
R/o Vill. Nangal Dairy  
Near Choudhary Dharam Kata  
New Delhi.
5. Satender Kumar, S/o Shri Shankar Lal  
R/o Chhattar Pur, Mehrauli  
New Delhi.
6. Ashok Kumar, S/o Shri Namal Singh  
R/o F-339, Lado Sarai, New Delhi.
7. Om Prakash S/o Shri Ratan Singh  
R/o Fathai puri Dairy  
Mehruli, New Delhi.
8. Chendresh Kumar, S/o Shri Late Bhudayal Singh  
R/o H.No.147, Ward No.9  
Kishan Ganj, Mehrauli, New Delhi.

(Shri U.Srivastava, Advocate)

... Applicants.

Versus

1. Sh. S.Ramakrishna  
the Commandant General  
Home Guard and Civil Defence  
CTI Building, Raja Garden, New Delhi.
2. Shri D.S.Naurawat  
the Commandant  
Delhi Home Guards, CTI Building  
Raja Garden, New Delhi.

(Shri Vijay Pandita, Advocate)

... Respondents.

Order (oral)

By Shri Shanker Raju, Member (J)

In view of the findings of the High Court of Delhi  
in Rajesh Mishra & Ors. v. Government of NCT Delhi  
and others, 98 (2002) Delhi Law Times 624 (DB),

where this court has been held to have no jurisdiction to entertain the service matter of Home Guards, as not being civil servants under Section 19 of Administrative Tribunal's Act, 1985, CP filed by the applicants is not maintainable and is accordingly dismissed.

Notices issued are discharged.

S. Raju  
(Shanker Raju)  
Member (J)

(M.P. Singh)  
Member (A)

/shyam/